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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.805 of 2013
Cuttack this the 3rd day of September, 2014
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Pramod Kumar Nanda
Aged about 40 years
S/o.Abhiram Nanda
R/o. Rengali,PO-Kamarlaga
Dist-Bolangir
Odisha
At present serving as Supervisor/NT(OTS)
Ordnance Factory, Badmal
At/PO-Badmal
Dist-Bolangir
Odisha
PIN-767 770

...Applicant

By the Advocate(s)-Mr.B.P.Das

-VERSUS-

Union of India represented through

1. The Chairman
Director General Ordnance Factories(DGOF)
Government of India, Ministry of Defence
Ordnance Factory Board
(OFB), 10-A, S.K.Bose Road
Kolkata-700 001

2. The General Manager
Ordnance Factory, Badmal
At/PO-Badmal
Dist-Bolangir
Odisha-767 770

...Respondents

By the Advocate(s)-Mr.M.K.Das

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Shri B.P.Das, learned counsel for the applicant and Shri M.K.Das,

R.C.MISRA

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learned ACGSC for the Respondents.

2. Facts of the matter are that applicant had joined the Respondent-Organization as L.D.C. in the year 1997. Although he had given an option for being promoted to the cadre of UDC, his 2nd preference was acted upon and he was given promotion as Supervisor (non-Tech.) in the year 2003. Grievance of the applicant is that as per the instructions of the Ordnance Factory Board, an UDC can be promoted to the post of Office Superintendent whereas a Supervisor cannot be promoted as Office Superintendent and can only be promoted to the post of Chargeman(non-Tech.). Therefore, there is disparity of promotional avenues between the cadre of UDC and the cadre of Supervisor. Stating his grievance applicant has submitted a representation to the Respondent No.2, i.e., General Manager, Ordnance Factory, Badmal on 30.7.2013, which having not been disposed of, he has moved this Tribunal in the instant O.A.

3. After hearing both the learned counsels, without expressing any opinion on the merit of the matter at the present stage, I feel it just and proper, to direct Respondent No.2 with whom representation is said to be pending to consider and dispose of the same through a reasoned and speaking order under intimation to the applicant within a period of 60 days from the date of receipt of this order.

Ordered accordingly.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. As agreed to by the learned counsel of both the sides, copy of this order along with copy of paper book be sent to Respondent No.2 at the cost of the applicant, for which, Shri Das shall file the postal requisites within the next two

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days. Free copy of this order be made over to the learned counsel for both the
sides.


(R.C.MISRA)
MEMBER(A)

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